

FORM - A		
PUBLIC ANNOUNCEMENT		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF LANARSY INFRA LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	LANARSY INFRA LIMITED
2.	Date of incorporation of corporate debtor	November 24, 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Karnataka
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200KA2011PLC061346
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: #6, 4th Cross, Maruthi Nagar, Chandra Layout, Bangalore – 560040, Karnataka, India (As per the details on MCA Master Data) Corporate Office: 1-72/3/2/1, 3rd Floor, Above Andhra Bank, Opp. RTTC, Gachibowli, Hyderabad - 500 031 (As per the Website of Corporate Debtor)
6.	Insolvency commencement date in respect of corporate debtor	May 19, 2026 (Order copy received on May 22, 2026)
7.	Estimated date of closure of insolvency resolution process	November 15, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kunal Bharat Ram IBBI/IPA-002/IP-N01226/2022-2023/14131 AFA Valid Upto: June 30, 2027
9.	Address and e-mail of the interim resolution professional, as registered with the Board	409, World Trade Centre, Babar Road, Connaught Place, New Delhi, Delhi - 110001 Email: kunalram.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	409, World Trade Centre, Babar Road, Connaught Place, New Delhi, Delhi - 110001 Email: cirp.lanarsy@gmail.com
11.	Last date for submission of claims	June 05, 2026 (14 days from the receipt of the NCLT order i.e., May 22, 2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (As per information available in Public Domain)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable (As per information available in Public Domain)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in/home/downloads (b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Lanarsy Infra Limited on May 19, 2026 (Order copy received on May 22, 2026)</p> <p>The creditors of Lanarsy Infra Limited, are hereby called upon to submit their claims with proof on or before June 05, 2026 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>		
<p>Date: May 24, 2026 Place: New Delhi</p>		<p>Sd/- Kunal Bharat Ram Interim Resolution Professional, Lanarsy Infra Limited Registration Number.: IBBI/IPA-002/IP-N01226/2022-2023/14131</p>

(Acting in its capacity as Trustee of various SARC Trusts)
 Regd. Office : Shriram House, No. 4, Burkit Road, T. Nagar, Chennai - 600017.
 Corporate Office : Unit No. FF-A-05, A Wing, First Floor, Art Guild House,
 Phoenix Market City, LBS Marg, Kurla(West), Mumbai - 400070.
 website:www.shriramarc.com; Phone No-1800 120 2389; customercare@shriramarc.com.



FE SUNDAY

"IMPORTANT"

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POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)
 Under Rule 8(1) Security Interest (Enforcement) Rules, 2002

Whereas the undersigned being the authorized officer of Shriram Asset Reconstruction Private Limited, acting in capacity as Trustee various SARC Trusts (hereinafter referred to as "SARPL") under Section (5) of the SARFAESI Act having acquired the financial assets pertaining to various borrowers including the borrowers mentioned herein below together with the underlying security interest created thereon along with all the rights, title and interest thereupon from secured creditor/Original Lender/Assignor Manappuram Home Finance Ltd. Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "Sarfaesi Act") & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice Under Section 13(2) of the SARFAESI Act calling upon the following borrowers to repay the amounts mentioned against their respective name together with the interest thereupon at the applicable/contractual rates as mentioned in the said notices within 60 days from date of receipt of the said notice along with further interest as applicable, incidental cost, charges etc. incurred till the date of payment and/or realization as mentioned in the below Schedule.

S No	Loan Account No & Trust Details/Original Lender	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date & Amount	Description of the Secured Asset (Immovable Property)
1	Loan Account Number : MHL00260025381 Trust Details : SARCT Trust 13 Original Lender : Manappuram Home Finance Ltd	ASMBANU HANGAL, GOUSMODIN HANGAL & ISHAG ZAFARSAB RIKATE	18-02-2025 & Rs.531080/-	Property No: 151700202700300337, VPC NO-43, Total measuring 216.00 Sq mtr & Building measuring 60.50 Sq Mtr, Situated at Mantagi Village & Gram Panchayath, Tq. Hangal, Dist. Haveri, Hangal, PO Mantagi, Haveri, Karnataka, Pin: 581104.

Place : HUBLI
 Dated : 24.05.2026

Authorized Officer
 M/s of Shriram Asset Reconstruction Private Limited
 Acting in its capacity as Trustee of SARC Trust...

Encore Asset Reconstruction Company Pvt. Ltd.
 acting in its capacity as the Trustee of EARC-Bank-029-Trust
 Corporate Office: 5th Floor, Plot No. 137, Sector - 44, Gurugram-122002, Haryana, India
 Phone : +91124.4527200 | Fax : +91124.4527231 Email : contact@encorearc.com
 Registered Office : Caddie Commercial Tower, Regus Business Centre, 5th Floor, Aerocity (Dial), New Delhi, India - 110037

POSSESSION NOTICE

Whereas, Encore Asset Reconstruction Company Private Limited ("Encore ARC"), acting in its capacity of being Trustee of EARC - BANK - 029 - Trust, has acquired all rights, title and interests of Manappuram Home Finance Limited ("Bank"), in the financial assets of IMAMBI AKBARASAB MUJAVAR originated by the Bank under section 5 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 ("SARFAESI Act, 2002") vide Registered Assignment Agreement dated 14-12-2023.

SCHEDULE

Description of Immovable Property
All that is part and parcel of the property bearing gram panchayat Property No-39D, Measuring 112.50 Sq mtrs, along with residential structure 112.50 Sq Mtrs Bearing E Property No-152700301600700326, in Sy No. 07 of Sambhari Village, within the limits of gram panchayat Sambhari Taluk, Haveri, Dist. UttaraKannada, P.O Sambhari, Uttara Kannada, Karnataka, Pin: 581329 Boundary Description East- House Of. Jannelsab Hussiansab Mujavar West- Property Of Ameerah Babusab Mujavar South- House Of Jalunisa Dafeed North- Road

Date : 24.05.2026
 K. Lokesh Kumar
 Authorized Officer
 Encore Asset Reconstruction Company Pvt. Ltd.

FORM - A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LANARSY INFRA LIMITED

Sl. No.	Name of corporate debtor	LANARSY INFRA LIMITED
1.	Name of corporate debtor	LANARSY INFRA LIMITED
2.	Date of incorporation of corporate debtor	November 24, 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Karnataka
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200KA2011PLC061346
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: #6, 4th Cross, Maruthi Nagar, Chandra Layout, Bangalore - 560040, Karnataka, India (As per the details on MCA Master Data) Corporate Office: 1-72/3/2/1, 3rd Floor, Above Andhra Bank, Opp. RTTC, Gachibowli, Hyderabad - 500 031 (As per the Website of Corporate Debtor)
6.	Insolvency commencement date in respect of corporate debtor	May 19, 2026 (Order copy received on May 22, 2026)
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8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kunal Bharat Ram IBBI/IPA-002/IP-NO1226/2022-2023/14131 AFA Valid Upto: June 30, 2027
9.	Address and e-mail of the interim resolution professional, as registered with the Board	409, World Trade Centre, Babar Road, Connaught Place, New Delhi, Delhi - 110001 Email: kunalram.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	409, World Trade Centre, Babar Road, Connaught Place, New Delhi, Delhi - 110001 Email: cirp.lanarsy@gmail.com
11.	Last date for submission of claims	June 05, 2026 (14 days from the receipt of the NCLT order i.e., May 22, 2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (As per information available in Public Domain)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable (As per information available in Public Domain)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Lanarsy Infra Limited on **May 19, 2026** (Order copy received on May 22, 2026)

The creditors of Lanarsy Infra Limited, are hereby called upon to submit their claims with proof on or before **June 05, 2026** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.
 Sd/-
 Kunal Bharat Ram
 Date: May 24, 2026
 Interim Resolution Professional, Lanarsy Infra Limited
 Place: New Delhi Registration Number: IBBI/IPA-002/IP-NO1226/2022-2023/14131

KAJARIA CERAMICS LIMITED

[CIN: L26924HR1985PLC056150]
 Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon, Haryana-122001, Phone +91-124-4081281
 Corporate Office: J-1/ B-1 (Extn.), Mohan Co-operative Industrial Estate, Mathura Road, New Delhi- 110044
 Phone +91-11-26946409, Fax: +91-11-26946407
 Website: www.kajariaceramics.com Email: investors@kajariaceramics.com

NOTICE OF POSTAL BALLOT

Notice is hereby given pursuant to the provisions of Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013 ("Companies Act") read with the Companies (Management and Administration) Rules, 2014 ("Rules"), as amended from time to time and applicable provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable laws and Regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force) read with the Circular No. 14/2020 dated April 8, 2020, Circular No. 17/2020 dated April 13, 2020, and latest one being Circular No. 03/2025 dated September 22, 2025 and any other circular as issued by the Ministry of Corporate Affairs ("MCA") [hereinafter collectively referred to as the "MCA Circulars"] that the Special Resolution as set out in the Notice of Postal Ballot dated April 30, 2026 is proposed to be passed by way of Postal Ballot through voting by electronic means ("e-voting" or "remote e-voting") only. The Company is providing electronic voting facility through e-voting services provided by National Securities Depository Limited ("NSDL").

Mr. Rupesh Agarwal, (Membership No.: ACS 16302, CP No.: 5673), Managing Partner or failing him Mr. Shashikant Tiwari (Membership No.: FCS 11919, CP No.: 13050), Partner or failing him Mr. Mohit Varshney (Membership No.: ACS 60762, CP No.: 27501), Partner of M/s Chandrasekaran Associates, Company Secretaries having its office situated at 11-F, Pocket-IV, Mayur Vihar, Phase I, Delhi - 110091, has been appointed as the Scrutinizer for conducting the Postal Ballot process in accordance with law and in a fair and transparent manner.

In accordance with the MCA Circulars, the Notice of Postal Ballot was sent only through electronic mode to those Members whose e-mail address are registered with the Company/Depositories. If your e-mail address is not registered with the Company/Depositories, please follow the process provided in the Notes of the Notice of the Postal Ballot to receive User ID and Password for remote e-voting. The communication of the assent or dissent of the Members would only take place through the remote e-voting.

Members are informed that (a) the Company has completed despatch of the Notice of Postal Ballot through electronic mode on Saturday, May 23, 2026; (b) the voting period through e-voting commences at 9:00 a.m. (IST) on Sunday, May 24, 2026 and ends at 5:00 p.m. (IST) on Monday, June 22, 2026; (c) A Member who intends to vote, then he/she should exercise his/her vote through e-voting by 5:00 p.m. (IST) on Monday, June 22, 2026; (d) No e-voting, shall be allowed after 5:00 p.m. (IST) on Monday, June 22, 2026; (e) Voting rights shall be reckoned on the paid up value of the shares registered in the name of the Members of the Company as on the Cut-off Date i.e. Monday, May 18, 2026; (f) A person who is not a Member of the Company as on the Cut-off Date should treat this notice for information purpose only; (g) Notice of Postal Ballot is also available at the Company's website www.kajariaceramics.com, at NSDL's website www.evoting.nsdl.com and the websites of the stock exchanges www.nseindia.com / www.bseindia.com.

For e-voting instructions, Members are requested to go through the instructions given in the Notice of Postal Ballot and in case of any queries connected with voting by electronic means, you may refer the Frequently Asked Questions ("FAQs") for Members and the remote e-voting user manual for Members available at the download section of www.evoting.nsdl.com or may contact Ms. Pallavi Mhatre, Asst. Vice President, National Securities Depository Limited, 3rd Floor, Naman Chamber, Plot C-32, G-Block, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra - 400051 through email at evoting@nsdl.com or call on 022-48867000 or may contact Mr. Vinit Kumar, General Counsel & Company Secretary of the Company, through email at investors@kajariaceramics.com or on telephone at +91-11-26946409.

The results of voting will be announced on/before the close of working hours on Tuesday, June 23, 2026 at the Corporate Office of the Company. The results along with the Scrutinizer's Report shall be displayed at the Registered Office and the Corporate Office of the Company. The results shall be communicated to the Stock Exchanges and the same along with the Scrutinizer's Report shall also be displayed on the Company's website www.kajariaceramics.com as well as on NSDL's website www.evoting.nsdl.com

Place : New Delhi
 Date : May 23, 2026
 For Kajaria Ceramics Limited
 Vinit Kumar
 General Counsel & Company Secretary

SHREM INFRA INVEST PRIVATE LIMITED
 CIN: U65100MH2014PTC254839
 Registered Office: 1101 VIRAJ TOWERS, JN OF ANDHERI KURLA ROAD W. E. HIGHWAY, ANDHERI (EAST), MUMBAI-400093
 website www.shrem.in, e-mail: shremgroup@shrem.in

EXTRACT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31.03.2026

Sr No.	Particulars	Quarter Ended 31.03.2026 (Audited)	Quarter ended 31.12.2025 (Unaudited)	Quarter ended 31.03.2025 (Audited)	Year Ended 31.03.2026 (Audited)	Year ended 31.03.2025 (Audited)
1	Total income from Operations (Net)	26,861.96	13,257.43	14,389.92	65,556.84	34,284.36
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)#	23,570.97	11,539.10	11,158.70	54,571.79	25,627.19
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)#	23,570.97	11,539.10	11,158.70	54,571.79	25,627.19
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)#	21,316.66	10,868.97	8,250.22	48,590.30	21,157.01
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	18,975.41	12,360.53	-4,428.05	24,276.65	22,646.58
6	Paid up Equity Share Capital	8,000.00	8,000.00	8,000.00	8,000.00	8,000.00
7	Reserves (excluding Revaluation Reserve)	3,75,289.83	3,56,315.70	3,49,300.08	3,75,289.83	3,49,300.08
8	Securities Premium Account	7,608.52	7,608.52	7,608.52	7,608.52	7,608.52
9	Net worth	3,48,785.33	3,33,675.59	3,04,097.14	3,48,785.33	3,04,097.14
10	Paid up Debt Capital/ Outstanding Debt	72,109.87	71,857.50	87,209.55	72,109.87	87,209.55
11	Outstanding Redeemable Preference Shares	-	-	-	-	-
12	Debt Equity Ratio	0.18	0.19	0.24	0.18	0.24
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)-					
1. Basic:		26.65	13.59	10.31	60.74	26.45
2. Diluted:		26.65	13.59	10.31	60.74	26.45
14	Capital Redemption Reserve	-	-	-	-	-
15	Debenture Redemption Reserve	2,175.00	4,015.36	4,487.50	2,175.00	4,487.50
16	Debt Service Coverage Ratio	2.70	2.13	1.39	2.70	1.39
17	Interest Service Coverage Ratio	11.19	9.23	10.01	11.19	10.01

#- Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules / AS Rules, whichever is applicable.

Notes:
 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the Stock Exchange - National Stock Exchange (NSE) website "www.nseindia.com" and Company's website "www.shrem.in".
 2. For the other line items referred in Regulation 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the stock exchange (NSE) and can be accessed on the www.nseindia.com and Company's website "www.shrem.in".
 3. Previous period figure have been regrouped/rearranged wherever necessary to correspond with the current period / year classification / disclosures.
 4. The figures for the quarter ended 31st March 2026 and 31st March 2025 as reported in these financial results, are the balancing figures between the unaudited figures in respect of the quarter ended and unaudited nine month ended to date figures upto the end of the second quarter of the relevant financial year.
 5. "EPS computation in previous year included OCI items due to an inadvertent formula error in the working file. The same has been corrected and comparative EPS figures have been restated/recomputed accordingly".

Date : 22-05-2026
 Director
 Nitin Chhatwal
 DIN: 00115575

Vardhman VARDHMAN HOLDINGS LIMITED
 Regd. Office : Chandigarh Road, Ludhiana-141010
 Corporate Identity Number (CIN): L17111PB1962PLC002463
 Tel. No. 91-161-2228943-48, Fax No.: 91-161- 2601048
 Website:www.vardhman.com Email: secretarial.lud@vardhman.com

Consolidated Financial Results for the quarter and year ended March 31, 2026

Sr. No.	Particulars	Quarter Ended March 31, 2026 (Unaudited (Refer note 2))	Quarter Ended Dec. 31, 2025 (Unaudited)	Quarter Ended March 31, 2025 (Unaudited (Refer note 2))	Year Ended March 31, 2026 (Audited)	Year Ended March 31, 2025 (Audited)
1	Total Income from Operations	0.81	6.23	2.68	14.11	24.63
2	Net Profit/(Loss) for the period (before Tax, Share of Profit/(Loss) of Associates and Exceptional items)	(0.09)	5.72	1.70	12.01	18.44
3	Net Profit/(Loss) for the period before tax, Share of Profit/(Loss) of Associates (after Exceptional items)	(0.09)	5.72	1.70	12.01	18.44
4	Net Profit/(Loss) for the period after tax, Share of Profit/(Loss) of Associates (after Exceptional items)	53.62	53.71	69.73	216.01	258.00
5	Total Comprehensive Income/ (Expenditure) for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income/ (Expenditure) (after tax))	(16.03)	44.75	45.66	223.79	242.43
6	Paid up Equity Share Capital	3.19	3.19	3.19	3.19	3.19
7	Reserves (excluding Revaluation Reserve & Non controlling interest)	3,762.49	3,777.15	3,537.27	3,762.49	3,537.27
8	Earnings Per Share (of Rs. 10/- each) (in Rs.) (not annualized for quarters) :					
(a) Basic		167.97	168.28	218.51	676.83	808.40
(b) Diluted		167.97	168.28	218.51	676.83	808.40

NOTES:
 1. The above is an extract of the detailed format of quarterly and yearly financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly and yearly financial results are available on the Stock Exchanges websites i.e. www.bseindia.com and www.nseindia.com and also on the website of the company www.vardhman.com/Investors/FinancialReports.
 2. The figures for the quarter ended March 31, 2026 and March 31, 2025 are the balancing figures between audited figures in respect of the full financial year and the published year to date figures upto December 31, 2025 and December 31, 2024 respectively which were subject to limited review by statutory auditors.
 3. The Board of directors has recommended a dividend of Rs. 5/- per share on fully paid up equity shares of the company.
 4. Financial results of Vardhman Holdings Limited (Standalone Information):

Sr. No.	Particulars	Quarter Ended March 31, 2026 (Unaudited (Refer note 2))	Quarter Ended Dec. 31, 2025 (Unaudited)	Quarter Ended March 31, 2025 (Unaudited (Refer note 2))	Year Ended March 31, 2026 (Audited)	Year Ended March 31, 2025 (Audited)
1	Total income from operations	0.81	6.23	2.68	55.83	57.97
2	Profit before tax	(0.09)	5.72	1.70	53.73	51.78
3	Net Profit after tax	0.08	4.56	1.28	40.49	36.81
4	Total Comprehensive Income	(68.60)	(6.04)	(23.03)	47.10	20.99

The aforementioned Financial Results alongwith the Audit Report of the Statutory Auditors thereon can also be accessed by scanning a Quick Response Code given below:



For Vardhman Holdings Limited
 Sd/-
 (S.P. Oswal)
 Chairman & Managing Director
 (DIN: 00121737)
 Place : Ludhiana
 Dated : May 23, 2026

RELIANCE Infrastructure
 Reliance Infrastructure Limited
 CIN: L75100MH1929PLC001530
 Registered Office: Reliance Centre, Ground Floor, 19, Walchand Hirachand Marg, Ballard Estate, Mumbai - 400 001.
 Tel: +91 22 43031000 Website: www.rinfra.com, Email: rinfra.investor@reliancegroupindia.com

Statement of Audited Financial Results (Standalone and Consolidated) for the quarter and financial year ended March 31, 2026

The Board of Directors of the Company, at their meeting held on May 23, 2026, approved the audited financial results (Standalone and Consolidated) of the Company for the quarter and financial year ended March 31, 2026 ("Financial Results").
 The Financial Results, along with the Audit Reports, including the Statement on Impact of Audit Qualifications, have been posted on the Company's website at www.rinfra.com and on the website of the Stock Exchanges www.bseindia.com and www.nseindia.com and can also be accessed by scanning this QR code.



For and on behalf of the Board of Directors of Reliance Infrastructure Limited
 Sd/-
 Vijesh Babu Thota
 Executive Director and CEO
 Date: May 23, 2026
 Place: Mumbai

SANSTAR LIMITED
 CIN: L15400G.11382PLCOT2555
 Regd. Office: Sanstar House Nr. Parimal Under Bridge, Opp. Suvridha Shopping Centre, Paldi, Ahmedabad, Gujarat, India, 380007. Phone (0): +91 9818148490 ; Email: md@sanstar.in Website: www.sanstar.in

STATEMENT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED 31ST MARCH, 2026

The Board of Directors of the Company, at its meeting held on Saturday 23rd May, 2026, considered and approved the Standalone Audited Financial Results of the Company for the quarter and year ended March 31, 2026.

The Full financial result of the Company along with the Auditor's Report, are available on the Stock Exchange websites at www.bseindia.com and www.nseindia.com and are also posted on the Company's website at https://sanstar.in/investors-relations/financial-information/ Quarterly Financials Q4-FY 2025-26 which can be accessed by scanning the Quick Response (QR) Code.



For Sanstar Limited
 Sd/-
 Gouthamchand Sohanlal Chowdhary
 Chairman & Managing Director
 DIN: 00196397
 Place: Ahmedabad
 Date: May 23, 2026
 Note: The above intimation is in accordance with Regulation 33 read with regulation 47(1) of the SEBI (Listing Obligations & Disclosure Requirements) Regulation, 2015

Nutrihub Emerges as a Leading Centre for Millet Innovation and Startup Incubation in India



Nutrihub - ICAR Indian Institute of Millets Research has emerged as one of India's premier incubation centres driving innovation in millets, agribusiness entrepreneurship, and sustainable food technologies. Operating under ICAR - Indian Institute of Millets Research, the centre has been playing a transformative role in strengthening India's nutrition ecosystem and promoting value-added food innovations based on millets and smart grains. Nutrihub - ICAR IIMR is also recognized as a Global Centre of Excellence for millet innovation, sustainable food technologies, and agribusiness incubation.

Over the years, Nutrihub has supported and incubated more than 500 startups, facilitating commercialization of several innovative food technologies and contributing significantly to the growth of India's "Shree Anna" movement. The incubation centre provides comprehensive support to startups through mentoring, product development, packaging innovation, branding assistance, market linkages, technology transfer, intellectual property guidance, and access to advanced research infrastructure.

In recent years, Nutrihub has further accelerated its outreach and innovation activities through entrepreneurship development programmes, investor connect sessions, incubation cohorts, and government-supported initiatives such as the RKVY-RAFTAAR programme. The centre has also organized multiple training workshops and capacity-building initiatives for startups, women entrepreneurs, farmer producer organizations (FPOs), and food businesses to encourage sustainable and nutrition-focused enterprises.

Under the leadership of Dr. J. Stanley, Director, CEO, and Principal Scientist, Nutrihub has strengthened collaborations with industry leaders, academic institutions, government agencies, and agritech stakeholders to accelerate innovation and commercialization in the millet sector. His leadership has played a significant role in positioning Nutrihub as a major platform for food-tech incubation, startup acceleration, and innovation-led agribusiness development in India.

Dr. J. Stanley, known for his expertise in millet value addition and food innovation, has consistently emphasized the importance of millets in achieving nutritional security, climate-resilient agriculture, and rural economic empowerment. Under his guidance, several startups have developed innovative healthy food products including snacks, ready-to-cook foods, beverages, nutritional products, dairy innovations, and sustainable food processing technologies catering to evolving consumer preferences.

Startup founders and industry stakeholders have widely appreciated Nutrihub's contribution towards creating a vibrant innovation ecosystem that effectively bridges scientific research, entrepreneurship, and market opportunities. The centre has also supported multiple startups in scaling operations, expanding retail presence, strengthening distribution networks, and entering domestic as well as international markets.

With growing global awareness around healthy eating, preventive nutrition, and sustainable agriculture, Nutrihub continues to play a vital role in advancing millet entrepreneurship and positioning Hyderabad as a leading hub for food innovation, agritech incubation, and sustainable nutrition solutions in India.

The incubation centre is also actively promoting research-driven innovation in functional foods, nutraceuticals, and climate-smart agricultural solutions. By encouraging collaboration between scientists, startups, investors, and industry partners, Nutrihub continues to strengthen India's millet ecosystem while contributing to employment generation, farmer welfare, food security, and the global recognition of Indian millet-based innovations and sustainable food technologies.

IIT Hyderabad, DMRL and Innomet Collaborate on Indigenous Gas Atomizer Project

Indian Institute of Technology Hyderabad, in collaboration with Defence Metallurgical Research Laboratory and Innomet Advanced Materials Ltd., has launched a landmark initiative to develop India's first indigenous large-scale 100 kg inert gas atomizer facility. The project aims to strengthen India's capabilities in advanced powder metallurgy, aerospace materials, and strategic manufacturing under the Atmanirbhar Bharat vision. Funded by the DRDO-Industry-Academia Centre of Excellence at Indian Institute of Technology BHU, the facility will produce high-purity spherical metal powders for aerospace, defence, energy, and advanced manufacturing applications, including additive manufacturing and gas turbine components. The atomizer facility will be established at Innomet's Hyderabad premises and will support collaborative research activities for five years. The initiative is expected to enhance India's defence preparedness, aerospace ecosystem, and advanced materials manufacturing capabilities through strong industry-academia collaboration.

CORPORATE BRIEFS

Andhra Pradesh Power Utilities Meet Record Summer Power Demand



Amid intense summer conditions and heat wave temperatures across Andhra Pradesh, the State Power Utilities successfully managed the highest-ever electricity demand in the State's history while ensuring uninterrupted power supply. On May 21, the Andhra Pradesh State Grid recorded a historic energy consumption of 288.9 Million Units (MU), along with a peak demand of 15,016 MW.

The surge in demand was driven by extreme temperatures, high humidity, and increased use of cooling appliances, water systems, and agricultural pump sets. Despite the unprecedented load, APTRANSCO, APGENCO, and DISCOMs maintained stable and reliable power supply across the State through advance planning, continuous grid monitoring, efficient load management, and timely power procurement.

Special Chief Secretary K. Vijayanand appreciated the efforts of power utility personnel and reaffirmed the State Government's commitment to strengthening power infrastructure and ensuring quality, uninterrupted electricity supply to consumers throughout the summer season.

Andhra Pradesh Targets Completion of 228 Solarization Projects by December

The Andhra Pradesh Government has directed officials to complete all 228 feeder-level solarization projects under the PM-KUSUM Component-C scheme by December this year. The projects, being implemented across the State, have a total installed capacity of 1,162.80 MW and are aimed at strengthening renewable energy adoption and ensuring reliable daytime power supply for the agriculture sector.

During a high-level review meeting held at the Secretariat in Velagapudi, Special Chief Secretary K. Vijayanand reviewed the progress of works related to land acquisition, civil construction, material procurement, and compliance for Central Financial Assistance.

Significant progress has been achieved across APSPDCL, APEPDCL, APCPDCL, and Kuppam RESCO regions, with land acquisition nearing completion in several districts. Officials were instructed to expedite pending works, strengthen coordination with developers, and conduct weekly progress reviews to avoid delays. The initiative is expected to improve grid stability, reduce power procurement costs, and enhance the long-term energy security of Andhra Pradesh.

RINL Strengthens Vizag Steel Plant Security with APSPF Partnership

Rashtriya Ispat Nigam Limited (RINL) has strengthened the security framework of Vizag Steel Plant through the induction of 75 personnel from the Andhra Pradesh Special Protection Force (APSPF). An MoU was exchanged between RINL and APSPF to formalize the deployment and cooperation framework for enhancing security arrangements at the plant.

Addressing the occasion, M. Madhusudhan Rao, GM (HR)-Services, said the induction of APSPF personnel marks a major step toward improving the plant's security infrastructure and ensuring a safe working environment. K.N. Rao, Commandant, APSPF, expressed confidence that the deployment would provide valuable industrial exposure to APSPF personnel.

Director (Personnel) Dr. Rakesh Nandan Sahay thanked the Andhra Pradesh Government for extending support in strengthening security arrangements at Vizag Steel Plant. He stated that APSPF personnel would play an important role in ensuring security, discipline, and operational coordination.

RINL reaffirmed its commitment to safeguarding its assets, infrastructure, manpower, and operations.

Dr. G. Trinadh Kumar Assumes Charge as CVO at RINL



Dr. G. Trinadh Kumar, a senior Indian Forest Service officer of the 2002 batch (AGMUT Cadre), has assumed charge as Chief Vigilance Officer (CVO) at Rashtriya Ispat Nigam Limited (RINL). He brings more than two decades of administrative and technical experience in forestry, environment, wildlife management, biodiversity conservation, and natural resource management.

Prior to joining RINL, he served as Inspector General of Forests (Central) in the Ministry of Environment, Forest and Climate Change, Hyderabad, and as Regional Director, Forest Survey of India, South Zone, Bengaluru. He also has extensive experience in the administration of Special Economic Zones and Export Oriented Units.

Dr. Trinadh Kumar holds a Ph.D. in Genetics from the Indian Agricultural Research Institute, New Delhi, and has specialized in forestry, biotechnology, environment, and wildlife conservation. He has served in ecologically sensitive regions including Andaman & Nicobar Islands and Goa. Senior employees of RINL welcomed him and expressed confidence in his leadership and expertise.

Central Bank of India Hosts MSME Credit Outreach Programme in Hyderabad

Central Bank of India organised a Mega MSME Credit Outreach Programme in Hyderabad to promote entrepreneurship and create awareness about financial assistance schemes for business growth. The programme focused on supporting MSMEs, startups, women entrepreneurs, and self-employed youth through simplified and customer-friendly banking services.

Executive Director M. V. Murali Krishna reiterated the bank's commitment to providing timely credit support and highlighted initiatives such as collateral-free loans, GST-based financing, Mudra loans, and flexible repayment options for eligible borrowers. He assured entrepreneurs of faster and simplified loan processing to support business expansion and employment generation.

Saina Nehwal attended the event as Guest of Honour and encouraged entrepreneurs to pursue their goals with confidence and dedication. Entrepreneurs interacted directly with senior bank officials on various funding-related issues, including working capital support and hospitality sector financing.

Central Bank of India Engages with Corporates and Exporters in Hyderabad

Central Bank of India organised Corporate Customers' and Exporters' Meets in Hyderabad as part of its efforts to strengthen engagement with key business sectors and enhance customer partnerships.

Executive Director M. V. Murali Krishna interacted with representatives from infrastructure, renewable energy, manufacturing, healthcare, trading, and power generation sectors. Discussions focused on sector-specific financial solutions, long-term banking partnerships, and business expansion opportunities. During the Exporters' Meet, he highlighted the bank's capabilities in trade finance, forex services, and working capital support, emphasizing the importance of timely banking assistance in improving the global competitiveness of Indian exporters.

Chief General Manager Vasti Venkatesh also addressed participants and outlined innovative banking products and customized financial solutions designed for export-oriented businesses. The meetings witnessed active participation from industry leaders and reflected the bank's customer-centric approach toward supporting business growth, exports, and sectoral expansion through tailored financial services and strategic engagement initiatives.

FORM - A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LANARSY INFRA LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	LANARSY INFRA LIMITED
2. Date of incorporation of corporate debtor	November 24, 2011
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Karnataka
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200KA2011PLC061346
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: #6, 4th Cross, Maruthi Nagar, Chandra Layout, Bangalore - 560040, Karnataka, India (As per the details on MCA Master Data) Corporate Office: 1-72/3/2/1, 3rd Floor, Above Andhra Bank, Opp. RTTC, Gachibowli, Hyderabad - 500 031 (As per the Website of Corporate Debtor)
6. Insolvency commencement date in respect of corporate debtor	May 19, 2026 (Order copy received on May 22, 2026)
7. Estimated date of closure of insolvency resolution process	November 15, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Kunal Bharat Ram IBBI/IPA-002/IP-NO1226/2022-2023/14131 AFA Valid Upto: June 30, 2027
9. Address and e-mail of the interim resolution professional, as registered with the Board	409, World Trade Centre, Babar Road, Connaught Place, New Delhi, Delhi - 110001 Email: kunalram.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	409, World Trade Centre, Babar Road, Connaught Place, New Delhi, Delhi - 110001 Email: cirp.lanarsy@gmail.com
11. Last date for submission of claims	June 05, 2026 (14 days from the receipt of the NCLT order i.e., May 22, 2026)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (As per information available in Public Domain)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable (As per information available in Public Domain)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Lanarsy Infra Limited on **May 19, 2026** (Order copy received on May 22, 2026)

The creditors of **Lanarsy Infra Limited**, are hereby called upon to submit their claims with proof on or before **June 05, 2026** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Kunal Bharat Ram

Date: May 24, 2026
Interim Resolution Professional, Lanarsy Infra Limited
Place: New Delhi
Registration Number: IBBI/IPA-002/IP-NO1226/2022-2023/14131

SMFG India Home Finance Co. Ltd.
Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the **Authorized Officer** of SMFG India Home Finance Co. Ltd. a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has **Taken Possession** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1.	Lan :- 605739511517381 1. Kakollu Sundar Rajan, S/O Chinna Babu, 2. Kakollu China Babu 3. Kakollu Vijay	All That Residential House And Extent Of 242 Sq. Yards, Of Site And Building There In Bearing Door No. 3-95, Assmt No. 359, R.S No. 177/3b, Lingavaram Village, And Gramapanchayat, Krishna Dist, AP-521237. Sro Gudivada, Being Bounded By: East: Gudivada To Polukonda Road., South: Property Of Elaparthi Venkaiiah, West: Property Elaparthi Ramachandra Rao., North: Property Of Elaparthi Ramachandra Rao.	11.03.2026 Rs. 26,19,909.82 (Rupees Twenty Six Lakh Ninety Thousand Nine Hundred Nine and Eighty Two Paise Only) as on 10.03.2026	23.05.2026

Place : Krishna, Andhra Pradesh
Date : 23.05.2026

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

RAJ PACKAGING INDUSTRIES LIMITED
CIN: L25209TG1987PLC007550
Reg. Office: 6-3-1247, Metro Residency, Flat No.202&203, Raj Bhavan Road, Hyderabad - 500082, Telangana.
Ph. No. 040-23392023 / 25, Email: info@rajpack.com

Statement of Audited Financial Results for the Quarter and Year ended 31st March, 2026 (₹ in lakhs)

Sr. No.	Particulars	Quarter Ended			Year Ended	
		31.03.2026 (Audited)	31.12.2025 (Unaudited)	31.03.2025 (Audited)	31.03.2026 (Audited)	31.03.2025 (Audited)
1	Total Income from Operations (Net)	800.83	748.22	801.97	3,282.86	3,049.47
2	Net Profit / (Loss) for the period before (Tax and Exceptional items)	27.78	0.30	(19.38)	47.14	(94.91)
3	Net Profit / (Loss) for the period after Tax	20.79	(0.02)	(15.23)	34.97	(71.52)
4	Total Comprehensive Income for the period / year	10.32	1.57	(9.57)	29.28	(65.15)
5	Equity Share Capital	456.98	456.98	456.98	456.98	456.98
6	Reserve excluding Revaluation Reserves	-	-	-	836.95	807.66
7	Earning per share (of ₹ 10 each) Basic and Diluted (not annualised)	0.46	(0.00)	(0.33)	0.77	(1.56)

Notes:

a) The above Audited financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 23rd May 2026

b) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of BSE Limited (<http://www.bseindia.com>) respectively and also on the Company's website at <https://www.rajpack.com/financials-2025-26.html>

The same are now being made available through Quick Response Code ("QR Code") as given below:


 For **RAJ PACKAGING INDUSTRIES LTD.**,
Sd/-
PREM CHAND KANKARIA
Managing Director
DIN No. 00062584

Place: Hyderabad
Date: 23-05-2026

SMFG India Home Finance Co. Ltd.
Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

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Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1.	Lan :- 606139211917947 1. Abdulh Baramadha S/o. Ahmed 2. Sabiha Bamunief	Schedule Of The Plot: All That The Property Gmhc No.19-4/14/1/2/26, Plot No.26 (Old No.9-4014/20), Admeasuring 250 Sq. Yards., Or 209.02 Sq.mtrs., Situated At Bandlaguda, Hyderabad,Ts, And Bounded As Per The Boundaries: North: Plot No.25 Of Portion Of H. no.19-9-14/1/2, South: 40' Wide Road, East: 30' Wide Road, West Plot No: 27 Of Portion Of H.no. 19-4-14/1/2, 23.05.2026 Schedule Of Flat: All That The Flat No.201, 2nd Floor, A.R. Apartment, Admeasuring 1200.00 Square Feet, including Common Areas, With Undivided Share Of Land Admeasuring 20.3q Yards(Out Of 250 Sq.yards) Of Premises Bearing Municipal No: 19-4-14/1/2/26, Plot No.26, (Old No. 19-4-14/1/2), Situated At Bandlaguda, Hyderabad,Ts And Bounded As Per The Boundaries: North: Lift, Stair, Case, Corridor & Open To Sky, South: Open To Sky, Road Side, East: Open To Sky, Road Side, West: Flat No.202.	11.03.2026 Rs. 49,38,741.91/- (Rupees Forty Nine Lakh Thirty Six Thousand Seven Hundred Forty One and Ninety One Paise Only) as on 09.03.2026	22.05.2026
2.	Lan :- 616398011542536 1. Bikkumala Purna Chandu S/O. Kailasam, 2. Upadhyaaya Swarupa C/O. Bikkumala Purna Chandu	All That The House Bearing No: 4-7-8/83 (Pti No.1010411179) On Plot, No 83/Part(Admeasuring 130 Sq. Yards) And Plot No 83/Part(Admeasuring 100 Sq. Yards) Are Totally Admeasuring 230 Sq Yards., Or 192.28 Sq. Mtrs., In Survey Nos: 115/1, 117 & 131 To 135, Situated At Raghvendra Nagar, Nacharam, Under Gmhc Kapra Circle, Uppal Mandal, Medchal - Malkajgiri District And Bounded By: North: 25' Wide Road., South: Neighbour's Land., East: Plot No: 83/ Part, West: Plot No: 84.	11.03.2026 Rs. 9,18,8739.50/- (Rupees Ninety One Lakh Eighty Six Thousand Seven Hundred Thirty Nine and Fifty Paise Only) as on 09.03.2026	22.05.2026
3.	Lan :- 606138311152419 1. D Shantha Mary C/o. Krishna, 2. D L Yesu Das	All That The House Bearing No. 14-20-412, On Plot Nos.23 & 24, Admeasuring 209.00 Sq. Yards., Or 174.75 Sq.mtrs., With Constructed Area 400 Sq. Feet., Of Pvc Roofing, In Sy Nos. 888,889 & 890 Situated At Kottur Sithaiah Nagar, Kukatpally Village, Balanagar Mandal, Under Gmhc Kukatpally Circle, Ranga Reddy District, Telangana State, And Bounded As Follows: North: House Nos: 14-20-413/1, 413/C, 413/2., South: 15'-0" Feet Road, East: House No. 14-20-411., West: House No.14-20-412/A14	11.03.2026 Rs. 13,89,683.57 (Rupees Thirteen Lakh Eighty Nine Thousand Six Hundred Eighty Three and Fifty Seven Paise Only) as on 09.03.2026	22.05.2026
4.	Lan :- 606107210413606 1. Ravi Kumar Guntu S/o. Dhana Raju 2. Dumma Sireesha	All That The Residential Flat No. T-4, In Third Floor, Of "S.S.R. Classic" On Plot Nos. 268, 269, 270 And 271, In Survey Nos. 402 And 403, With Built Up Area Of 1062 Sq. Feet., Including Common Areas, Without Car Parking Along With Undivided Share Of Land 32.63 Sq.yards., (Out Of 600 Sq.yards.) Situated At Damalguda, H/O Nagaram Village, Dammaiguda Grampanchayat, Keesara Mandal, Medchal-Malkajgiri District., T.S., and Bounded By: Land Boundaries: North : Plot Nos.276 To 279, South : 30'-0" Wide Road, East : Open Land, West : Plot No.272, Flat Boundaries: North : Corridor, South : Open To Sky, East : Duct And Flat No.T5, West : Stair Case, Duct and Flat No.T3.	13.02.2026 Rs. 2,16,144.67 (Rupees Twenty Six Lakh Two Thousand One Hundred Forty Four and Sixty Seven Paise Only) as on 11.02.2026	20.05.2026

Place : Hyderabad, Medchal-Malkajgiri, Ranga Reddy, Telangana
Date : 22.05.2026 / 20.05.2026

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

